

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2311

ANSWERED ON:24.11.2010

COASTAL REGULATION ZONE

Owaisi Shri Asaduddin; Sayeed Muhammed Hamdulla A. B.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has notified regulations imposing fresh restrictions on developmental activities within 500 metres of 7500 km long Indian Coastline;
- (b) if so, the details thereof;
- (c) whether special relaxation have been given to some areas for the development purposes; and
- (d) if so, the details thereof; State-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS(SHRI JAIRAM RAMESH):

(a) and (b) : The Ministry of Environment and Forests had issued the draft Coastal Regulation Zone (CRZ) Notification, 2010 on 15th September, 2010 inviting suggestions and objections before 16th November, 2010 in accordance with the Environment (Protection) Act, 1986. No new restrictions for undertaking developmental activities within CRZ area have been imposed in this draft Notification.

(c) and (d) : Keeping in view the ecological and social issues; special dispensations have been provided in the draft Coastal Regulation Zone Notification, 2010 for the back water islands in Kerala, Coastal stretches of Goa and for undertaking re-development of slums and dilapidated structures in Mumbai.